CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

IA (Diary) No. 749/2026
in Petition No.257/MP/2026 along with IA No. 89/2026

Subject : Application seeking correction of Record of Proceedings dated 18.09.2026.

Petitioner : VEH Saur Urja Private Limited (VSUPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No.58/MP/2026 along with IA Nos. 14/2026 & 44/2026

Subject : Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, seeking extension of the commissioning date and start date of connectivity.

Petitioner : VEH Saur Urja Private Limited (VSUPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **6.11.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, VSUPL
Ms. Aishwarya Subramani, Advocate, VSUPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL

Record of Proceedings

Learned counsel for the Petitioner, restricting her submissions on IA (Diary) No. 749/2026, submitted that the said IA had been filed seeking revision of the Record of Proceedings dated 18.09.2026 ('the RoP') to deal with the submissions of the Petitioner for carrying out commissioning activities as noted in paragraph 1 of the said RoP, and issuance of directions to enable carrying out the commissioning activities, and all necessary formalities for achieving commercial and post-commercial operation in respect of 33 MW solar capacity. Learned counsel submitted that during the hearing on 18.09.2026, the Petitioner had prayed for the appropriate directions to permit the commissioning activities in respect of additional generation capacity of 33 MW, which

had also been recorded in paragraph 1 of the said RoP; however, the Commission did not pass any specific direction *qua* such request while reserving the matter for order. Learned counsel further submitted that, in terms of the Commission's Record of Proceedings dated 05.02.2026 and the Hon'ble Delhi High Court's order dated 20.03.2026, the Petitioner had already been permitted to carry out the commissioning activities and post-commissioning activities, respectively, for the original connectivity and that similar dispensation be allowed in respect of its enhanced generation capacity of 33 MW sought within the original connectivity. Learned counsel submitted that CTUIL had also not objected to the said request and had agreed to it. Learned counsel submitted that the Petitioner had been incurring a loss of approx. Rs. 8.5 lakh per day and therefore, it be permitted to carry out the commissioning activities and post-commercial operation in respect of 33 MW solar capacity till the Commission passes the order in the main Petition.

2. In response, learned counsel for the Respondent, CTUIL, submitted that the Petitioner had been misconstruing the submission made by CTUIL, particularly the submission made in paragraph 25 of its reply. Learned counsel further submitted that CTUIL had neither agreed to nor opposed the Petitioner's said request and had left it to the Commission to consider such request as it deemed fit.

3. Commission noted that the Petition has already been reserved for orders after hearing the parties on merits, and the contentions of the parties shall be adjudicated on merits. By way of the present application, the Petitioner has prayed for interim relief, which was also not granted vide ROP dated 18.09.2026. The relief as prayed requires expressing a prima facie view on the matter. However, this is not the stage to express a prima facie view on the merits of the case when parties have been heard on merits, and the matter has been reserved for orders. Accordingly, the Commission declined to pass any directions for revision of its RoP dated 18.09.2026 as sought by way of the present IA. Accordingly, IA (Diary) No. 749 of 2026 stands disposed of.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)